## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1637 ANSWERED ON:16.12.2013 INSTALLATION OF RFID TAGS Siddeswara Shri Gowdar Mallikarjunappa

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Radio Frequency Identification (RFID) tags are being installed on vehicles with High Security Registration Plates (HSRP) and if so, the details thereof along with the reasons therefor;

(b) whether it is also a fact that there is no provision for installation of RFID tags and HSRP on vehicles under the Motor Vehicle Act, 1988 and if so, the reasons therefor; and

(c) whether the Government has analysed the risks involved in installation of RFID and HSRP on vehicles and if so, the details thereof and the action taken thereon?

## Answer

## THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (c) Rule 50 of the Central Motor Vehicles Rules, 1989 was amended vide Notification G.S.R. 221 (E) dated the 28th March, 2001 issued in exercise of the powers conferred by sections 8, 9, 11, 12, 15, 17, 19, 27, 44, 47, 49, 51, 54, 56, 64, sub-section (14) of section 88 and section 110 of the Motor Vehicles Act, 1988 to provide for display of registration mark on motor vehicles in the form of security licence plate. Fitment of Radio Frequency Identification Tag in categories M and N motor vehicles was notified by amending rule 108 of Central Motor Vehicles Rules, 1989 vide G.S.R 207 (E) dated 8th April, 2013 in exercise of the powers conferred by clause (f) of sub-section (3) of section 110 of Motor Vehicles Act, 1988. The said amendments were made after inviting objections and suggestions from the public and consideration thereof.